Title: Statement regarding Status of implementation of recommendations

in the First Report of Standing Committee on Energy.

12.04 ½ hrs.

THE MINISTER OF POWER (SHRI P.M. SAYEED): Sir, I am making this statement on the status of implementation of recommendations contained in the First Report of Parliamentary Standing Committee on Energy in pursuance of Direction 73A of the hon. Speaker, Lok Sabha issued *vide* Lok Sabha Bulletin - Part II dated September 01, 2004.

The Standing Committee on Energy took evidence of the representatives of the Ministry of Power while considering Demands for Grants for the year 2004-05 on 12.08.2004. The Committee recommended the Demands for Grants of the Ministry of Power in its Report presented to Lok Sabha on 19.08.2004[reporter11].

The Standing Committee made 24 recommendations in its first Report. ...(Interruptions)

MR. SPEAKER: No whispering, please. This is an important statement being made by the hon. Minister in the House. The hon. Minister is giving his response to the recommendations made by your Committees.

SHRIP.M. SAYEED: The action taken reports on all these recommendations have been furnished to the Committee by the Ministry in December 2004 and January 2005. The Ministry has accepted 22 recommendations *in toto* as they were within the purview. Out of the balance two recommendations, one recommendation (No. 17) has been partly implemented. The said recommendation directed Formulation of Electricity, Tariff and Rural Electrification Policies as provided under Electricity Act, 2003, and out of the three policies, one, namely, National

* (Also placed in Library. See No. L.T 1845/2005)

Electricity Policy has already been notified on 12th February 2005. The other two are under formulation.

As far as the other recommendation is concerned, that is, enhanced delegation of powers (Recommendation No. 3), Ministry of Power is in general agreement. Accordingly, a proposal has already been moved to the Cabinet for decision in this regard with the recommendations of the Committee of Secretaries.

The Committee shall be apprised about the final outcome on them after a decision is arrived at.

MR. SPEAKER: I would like to compliment the hon. Minister. I am still waiting for Reports from some other hon. Ministers.

Next is item 19 of the Revised List of Business. Shri S. Regupathy.